

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

29

IA 176 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017


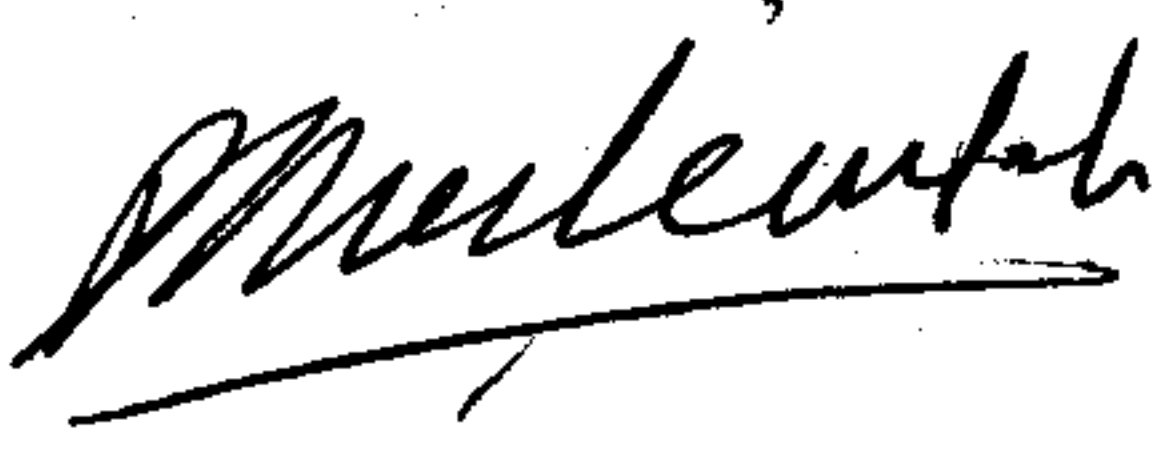
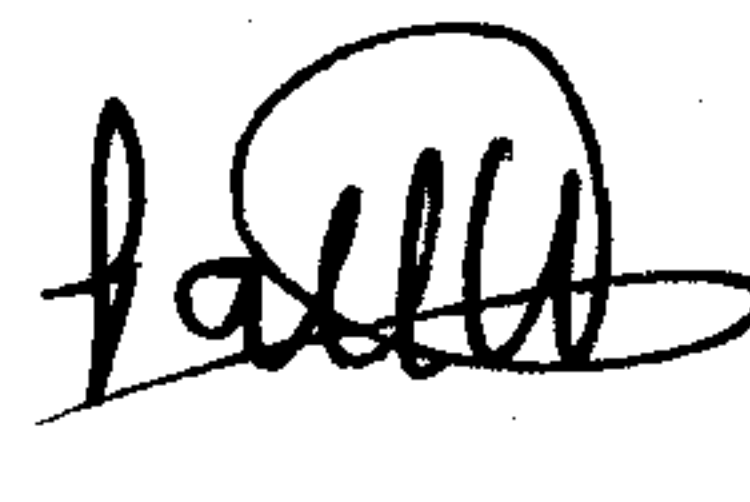
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Volute Construction Pvt Ltd.
V/s.
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raheel Patel	Advocate	Applicant	
2.	PAVAN S. GODIAWALA	Advocate	orig. Respondent	
	SANDEEP SINGHI	Advocate	respondents}	
3.	Parth Contractor	Adv.	Dr. Resp. No. 2, 4, 5	

ORDER

Learned Advocate Mr. Raheel Patel present for Applicant/ Original Respondent.
Learned Advocate Mr. Parth Contractor present for Original Respondents no. 2, 4 and 5. Learned Advocate Mr. Sandeep Singhi present for Original Respondents.
Learned Advocate Mr. Pavan Godiawala present for Original Respondents.

At request of Learned Counsel for Applicant, list the matter on 19.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of July, 2017.